

## LOK SABHA

*Friday, December 14, 1973/  
Agrahayana 23, 1895 (Saka)*

*The Lok Sabha met at Eleven of the  
Clock.*

[MR. SPEAKER in the Chair]

### ORAL ANSWERS TO QUESTIONS

MR. SPEAKER: Shri Madhu Limaye.

श्री मधु लिमये : प्रश्न संख्या 483 । अत्यंत मद्देय हम दिन मंत्रियों के नाम से प्रश्न देने हैं उन मंत्रियों द्वारा जवाब दिये जाने के बजाय या उनको भेजे जाने के बजाय हमारे मंत्रियों को यहाँ उन सवालों को भेज दिया जाता है । हमें जानकारी मिली है कि वित्त मंत्रालय ने उद्योग मंत्री के पास इनको भेजा, उद्योग मंत्री ने इसको व्यापार मंत्री के पास भेजा । कोई इसके बारे में नियम बनेगा ?

SHRI K. LAKKAPPA: He has to put the Question.

SHRI MADHU LIMAYE: I know that.

कौन इस विषय के लिए जिम्मेदार है, इसका कोई निर्णय होगा या नहीं ? उद्योग मंत्री नहीं हैं, वित्त मंत्री नहीं हैं ?

MR. SPEAKER: If they go to a wrong Ministry. . . .

SHRI JYOTIRMOY BOSU: I have got numerous letters written by the Minister of Industrial Development. How is it that this matter goes to the Ministry of Commerce? I can't understand this.

श्री मधु लिमये : आप इसको एक दफा क्लक बमेट्री में दे दीजिये ।

MR. SPEAKER: Not a bad Minister; he will satisfy you.

### Coca Cola Export Corporation

\*483. SHRI MADHU LIMAYE: Will the Minister of COMMERCE be pleased to state who was the officer responsible for doubling the Coca Cola Export Corporation's Annual A.U. Licence from Rs. 96,000 to 1,92,000 in 1964?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): During 1963-64 the licences for raw materials granted to Coca Cola Export Corporation were for Rs. 1,33,000 and the same value licence was issued to the firm during 1964-65. The Actual Users import licence Was not doubled in 1964.

श्री मधु लिमये : मंत्री मद्देय ने ईसा के साल और वित्तीय साल, इसका थोड़ा सा खोल करके दिखाया है । क्या यह बात सही नहीं है कि 1958 में जब आपने इनको पहले इजाजत दी तब आपने चार बाटलिंग प्लांटम के लिए इनको इम्पोर्ट लाइसेंस दिया था और अब 22 बाटलिंग प्लांट हो गए हैं ? उद्योग मंत्री साहब का यह जो वाक्य है इसके बारे में मेरा पहला प्रश्न है । श्री साहब कहते हैं :

"These bottling plants can be switched on to any other drinks, leave alone Coca Cola. We have made it very clear while licence for this plant was given to this company that we do not guarantee that they will be supplied with concentrate. It is not our worry. This condition is put in the letter of intent and also in the licence that the Government is not at all committed to providing them with any foreign exchange or supply of concentrate."

ऐसी हालत में पिछले साढ़े चार वर्षों में क्या यह बात सही नहीं है कि कोका कोला कम्पनी को तत्करीबन 73 लाख रुपये का इम्पोर्ट लाइसेंस दिया गया है, एकचूअल यूजर या एकसपोर्ट प्रमोशन ?

**SHRI A. C. GEORGE:** The question obviously is about 1964. The hon. Member was saying that probably I was trying to confuse the calendar year and the financial year. To clarify his doubt, I can point out that in April 1963—March 1964 the annual licence issued to the Coca Cola Company was Rs. 1,33,000; in April 1964—March 1965, it was again Rs. 1,33,000....

**श्री मधु लिमये :** 1958 में क्या था ?  
1963—64 में क्या था.....

**अध्यक्ष महोदय :** जैपे आप जबदस्त हमला करते हैं वैसे ही आपको जवाब देने के लिए भी तैयार रहना चाहिये।

**श्री मधु लिमये :** मैं डरने वाला नहीं, लेकिन इनके पीछे बहुत बड़ी शक्ति काम करती है, हम अमहाय आदमी हैं।

**अध्यक्ष महोदय :** आप भी कम नहीं हैं।

**SHRI A. C. GEORGE:** I am trying to answer the first part of the question, so that the confusion may be

removed. In April 1963—March 1964 it was Rs. 1,33,000. In 1964—65 again it was Rs. 1,33,000. In 1965—66 also it was Rs. 1,33,000. So, there cannot be any confusion between financial year and calendar year. If all these three years are taken together, there is no disparity. The A.U. licence was increased only after devaluation. The hon. Member has correctly pointed out—I agree with that—that in the letter of intent given to the bottling plant, it has been made clear that we are not committed to give them foreign exchange. But that has no relevance to this question.

**अध्यक्ष महोदय :** तीन बार यह सवाल इस हाउस में आया है एक दफा आए, दो दफा आए। आप हर बार ले आते हैं।

**श्री मधु लिमये :** सभी कम्पनियों के बारे में सरकार का आदेश रहता है कि इम्पोर्ट कटेंट बंधने चले जाओ। यह सरकारी नीति है। लेकिन कोका कोला के बारे में आप बड़ते चले जा रहे हैं। मैंने कहा है कि पिछले साढ़े चार साल में 73 लाख हो गया है। अगर विदेशी ब्रांड नेम के बिना ये 22 बाटलिंग प्लांट अपना माल नहीं बेच सकते तो क्या मंत्री महोदय अब यह घोषणा करने जा रहे हैं कि सभी देशों की कम्पनियों को जो देशी ब्रांड का इस्तेमाल करती हैं उनका ये लोग बरखास्त करेंगे ? मेरा बहुत ही सीधा और स्पष्ट सवाल है। अगर सरकार की यह नीति नहीं है तो मैं जानना चाहता हूँ कि जैसे ओझा साहब ने कहा था आप इ को जो इम्पोर्ट लाइसेंस देते हैं वह किस साल बन्द करने जा रहे हैं ?

**SHRI A. C. GEORGE:** The information provided by the hon. Member is incorrect because the imports of Coca Cola during the past four years are not going up and they are actually getting reduced, at least marginally. In 1969, it was Rs. 18.47 lakhs and in 1970 it was Rs. 17.71 lakhs.

**श्री मधु लिमये :** ब्रेम ईयर 1958 है उसका आकड़ा सदन के सामने रखें और पिछले साढ़े चार साल की फिगम दे दें। यह कनकयुक्त क्यों कर रहे हैं।

**SHRI A. C. GEORGE:** There was no reference to 1958. I hope the hon. Member will not insist that I should go and dig up history and archaeology.

**श्री मधु लिमये :** अध्यक्ष महोदय, यह बरा बराका है ?

**SHRI JYOTIRMOY BOSU:** This company is looting the country with the help of the Government.

**MR. SPEAKER:** May I request that the hon. Minister should confine himself to 1964? He is going beyond that.

**श्री मधु लिमये :** अध्यक्ष महोदय, इनकीज का मवाद है। आप भी इस तरह लक्ष्मण के कर्णिव न बनिये।

**अध्यक्ष महोदय :** आर। में मत्त कहा कोजिगे, मैं इन को वदार्श नही करुंगा। I strongly object to it.

**श्री मधु लिमये :** मैं भी वदार्श नही करुंगा।

**MR. SPEAKER:** The hon. Member is going out of the text and is completely irrelevant and then he also tries to cow down the Chair.

आप बडिये।

**श्री मधु लिमये :** मैं ब्रैडने वाला नहीं हूँ। अध्यक्ष महोदय, माऊ कीजियेगा इस में आप को गुस्मा होने की कोई जरूरत नहीं है। आप को हमारी मदद करनी चाहिये। मेरे प्रश्न का उत्तर दिलाइये।

**अध्यक्ष महोदय :** जो बात गलत कहें उसमें भी मदद करूँ यह कैसे हो सकता है। मैं अलाऊ नहीं कर रहा हूँ।

**श्री मधु लिमये :** नहीं अलाऊ कर रहे हैं तो गाड़ी आगे नहीं चलेगी।

**SHRI SAMAR GUHA:** On a point of order, Sir.... (Interruptions)

**MR. SPEAKER:** Order, please. There can be no point of order during Question-Hour.

**Mr. Lakkappa,** will you please sit down or not?

**SHRI SAMAR GUHA:** On a point of submission, Sir.

**MR. SPEAKER:** Will you please sit down?

**SHRI SAMAR GUHA:** My submission is: the hon. Minister is giving comparative figures, not once but several times and whenever there is the question of comparison and proportionate figures are there, naturally, he should quote the base figure first. Unless that base figure is given, there can be no proper comparison.

**MR. SPEAKER:** It is not for you, it is for the Member who has put the question, to get the clarification.

**SHRI SAMAR GUHA:** The hon. Minister is trying to mislead and confuse the House. He should give the base figure first.

**MR. SPEAKER:** It is in your own interest I say: how can the reporter take down your observations when more than one Member is speaking. After all, there should be some system of putting supplementaries. Only the hon. Member whom I call should speak and not any other person.

श्री मधु लिमये : अध्यक्ष महोदय, मैं केवल प्रश्न पढ़ूंगा और अगर मेरा प्रश्न इर्रलीवेंट है तो आप उस को नियम बाह्य कर दीजियेगा। प्रश्न इस प्रकार है :

"Will the Minister of Commerce (It should be the Minister of Finance) be pleased to state who was the officer responsible for doubling the Coca Cola Export Corporation's Annual A.U. Licence from Rs. 96,000 to 1,92,000 in 1964?"

मैं यह पूछ रहा हूँ कि डबलिंग किस फ़िगर का है ? 1958 की जो ऑरिजिनल फ़िगर है क्या उस का डबलिंग हुआ है ? यह कहते हैं कि 1964 में नहीं हुआ। तो 1963 में हुआ ?

अध्यक्ष महोदय : आप लोग कुछ फ़ैसला कर के आये हैं कि जब वह बोलेंगे तो आप को भी बोलना है।

SHRI K. LAKKAPPA: I am not interfering. I am asking you. You are allowing three supplementaries.

अध्यक्ष महोदय : आप लोग रात को, मेरा खयाल है, बड़ी मूशिकल से सोते होंगे। सुबह होते ही शुरू हो जाते हैं। मैं तो 8 बजे आता हूँ और रात में साढ़े 8 बजे जाता हूँ और रात को होश नहीं आता कहां पड़ा हूँ, और आप सो भी नहीं सकते, यही सोचते होंगे कि कब हाउस मिले और शोर मचायें। क्या बात है। Will you please sit down? Mr. Lakkappa, will you please hear me? The point is this. There is no third supplementary. He is asking for a clarification. It is the Speaker who is speaking and not the Member. Will you please note it now? The question is this. It is not doubling within one year. If he has said up to 1964, it does not mean 1964 only

SHRI A. C. GEORGE: The question was this: "Will the Minister of Commerce be pleased to state who was the officer responsible for doubling the Coca Cola Export Corporation's Annual AU Licence from Rs. 96,000 to Rs. 1,92,000 in 1964?" I am prepared for the figures upto 1966. Then the hon. Member asked about the last four years. I am prepared for that. If he asks for 1958, then, I will have to check up.

श्री मधु लिमये : अध्यक्ष महोदय, बेस ईयर इन को मालूम नहीं ?

MR. SPEAKER: He has very frankly said that he is giving figures since the last 4 years. If you want from 1958 on wards, he can lay it on the Table of the House. What else can he say about it?

SHRI MADHU LIMAYE: He has come with the figures. He has got it. He is concealing it.

MR. SPEAKER: I am not here to look into everybody's paper. I am just to be led by what you say or what he says.

SHRI S. R. DAMANI: May I know from the hon. Minister....

श्री मधु लिमये : ठीक है, ऐसे ही चलता है तो चलने दीजिये ?

MR. SPEAKER: If you want from 1958, he will bring it before the House.

SHRI S. R. DAMANI: I would like to know from the hon. Minister, in 1958 how many plants were working and now what is the position? How many plants are working and what is the percentage of import against sales? ..(Interruption) I am asking: What is the percentage of import you are allowing against sales? How many plants were there? Now how many plants are working, bottling plants?

**SHRI A. C. GEORGE:** There were originally four bottling plants. Now there are 22 bottling plants.

**SHRI JYOTIRMOY BOSU:** Only 22?

**MR. SPEAKER:** What is wrong with you? Why don't you listen? All the time you go on interrupting. He is too near me and he is interrupting me too from listening. He is suggesting that I should shift my chair somewhere. I would leave it to the House whom to shift.

**SHRI A. C. GEORGE:** I am not in a position to give figures about sales turn-over.

But, I can tell about their bottling performance. Last year, that is, in 1972, it was 717 million bottles. Upto 1971, they had import entitlement of 20 per cent according to their exports.

After 1-4-1971, that has been reduced to 4.5 per cent.

**MR. SPEAKER:** Let me know the reason why all of them are putting the questions to you every-time?

**SHRI A. C. GEORGE:** The reason may be that I do not myself drink Coca Cola!

**SHRI JYOTIRMOY BOSU:** Will the hon. Minister kindly tell us whether or not it is a fact that the *ad hoc* licence granted during the year 1971-72 was valued at Rs. 7 lakhs for Gold Spot.

**MR. SPEAKER:** How is it concerned with the Coca Cola Corporation?

**SHRI JYOTIRMOY BOSU:** Absolutely. As regards Coca Cola Exports Corporation I shall substantiate what Shri Limaye just now has said, namely, that in 1972, an *ad hoc* licence for over Rs. 7 lakhs was issued to

the Coca Cola concerns whilst, for 1972-73, that is, the next year, it was fore more than double this figure, namely, Rs. 16,00,000. If that is so, what are the reasons therefor? Whether it is also a fact that Coca Cola Export Corporation is allowed to remit 80 per cent of the value of its exports which does not include Coca Cola only but also traditional items like tea, coffee, cashew etc., etc. If so, the reasons therefor?

**MR. SPEAKER:** The question put should have strict relevancy. He asked: will the Minister be pleased to state who was the officer responsible for doubling? Now you are going round and round broadening your circle.

**SHRI K. S. CHAVDA:** He has not replied his question. The question was: who was the officer responsible? He has not named the Officer.

**MR. SPEAKER:** You will please sit down. The other hon. Member is rather behaving in a very interesting manner. How to handle him?

**SHRI JYOTIRMOY BOSU:** Sir, I obeyed you and then I assert my rights.

**MR. SPEAKER:** I am asking the Minister to answer if the question is relevant. The question asked is: who was the officer responsible for this? But, that part of the question is not there. It has gone too much wider in scope.

**SHRI A. C. GEORGE:** The question asked was: who was the officer responsible for doubling. There was no doubling the year previous, this year or the next year.

**श्री मधु लिमये :** अध्यक्ष महोदय, जब आप को 158 के आंकड़े का पता नहीं है, तो फिर आप कैसे पता लगायेंगे कि दो गुना हुआ है या नहीं? मंत्री महोदय कहते हैं कि डबलिंग नहीं हुआ है, जब कि मैं कहता हूँ कि हुआ है। 1958 का फिगर क्या है? मैं निर्णय नहीं करना चाहता हूँ। आप फैंपला कीजिए।

MR. SPEAKER: He said that since the last four years, it has not been doubled.

श्री मधु लिमये : मंत्री महोदय बतायें कि 1958 का आंकड़ा क्या है ।

MR. SPEAKER: Did you mention 1954 or 1964 in your question? If it is 1964, then how to get out of it?

SHRI JYOTIRMOY BOSU: He mentioned the figure of Rs. 1.92 lakhs. That means there was an increase by Rs. 92,000.

MR. SPEAKER: That question is not within the scope of this question. I am sorry that is outside the scope of the question.

SHRI SEZHIYAN: Sir, I have got a submission to make. The basic fact, as required by Shri Limaye, has not come out. He mentioned the earlier years. But, Shri Limaye wanted for 1958. Therefore, I suggest that the Minister may collect the facts and then reply. We can postpone this question to a later date.

श्री मधु लिमये : अध्यक्ष महोदय, आप इस प्रश्न को अतिरिक्त कर दीजिए, लेकिन 1958 का आंकड़ा आना चाहिए ।

MR. SPEAKER: There is a little vagueness in this question.

SHRI A. C. GEORGE: There is no mention about 1958. I do not know which base year the hon. Member has got in mind. We do not want to hide any fact.

श्री मधु लिमये : क्या उन को मूल वर्ष का आंकड़ा मालूम नहीं है ?  
Is he taking us for a ride?

SHRI SHYAMNANDAN MISHRA: Questions should be allowed to be asked on this.

SHRI A. C. GEORGE: We do not want to hide anything.

SHRI SHYAMNANDAN MISHRA: That particular question can be answered by the hon. Minister later. But we are entitled to ask some questions on this. Please allow us to proceed with our supplementaries.

SHRI A. C. GEORGE: Let me make it clear that we do not want to hide any figure of any year. In fact, if it was asked about 1958, I would have given the information. Again I assure the House that I can give the figure if notice is given.

MR. SPEAKER: The question is a little misleading or is not very clear in the sense that he wanted the information from the base year of 1958 onwards. You can give it later.

SHRI A. C. GEORGE: I have no hesitation in giving it; I will give it.

SHRI JYOTIRMOY BOSU: He very nicely evaded my question. I gave specific figures: 1971-72 Rs. 7 lakhs and 1972-73 Rs. 16 lakhs. Great love for coca cola! They want to hide it.

MR. SPEAKER: That conclusion is unwarranted.

SHRI SHYAMNANDAN MISHRA: Although the exact idea about doubling might not be given with reference to particular years, it is quite obvious that there has been a steep increase in the grant of AU licence to the Coca Cola Corporation. Does Government propose to force Indian participation in this?

SHRI JYOTIRMOY BOSU: It is non-priority sector.

SHRI A. C. GEORGE: As far as the recommendation of the Balachandran Committee is concerned, we have gone into the problem. This Coca Cola Export Corporation is supplying concentrates to Indian bottling plants and there are certain proprietary ingredients. But we have been insistently asking the local bottling plants

for further import replenishment so that short of the proprietary ingredients, every other item may be replaced. The proprietary ingredients, as anybody can obviously understand, are a trade secret of the company.

**SHRI SHYAMNANDAN MISHRA:** The question was about Indian participation in the company.

**AN HON. MEMBER:** Let them get out.

**SHRI SHYAMNANDAN MISHRA:** That is all right. In the meanwhile, what about Indian participation?

**SHRI A. C. GEORGE:** This may be a suggestion. I may make it clear that the 22 bottling plants are wholly Indian-owned. . .

**SOME HON. MEMBERS:** No, no.

**SHRI A. C. GEORGE:** Let me complete my answer.

**MR. SPEAKER:** I would ask you to discuss this question once for all in a regular discussion. Everytime you bring up the same question in one form or other and take a lot of time. In the case of such questions, I would advise some of my friends on the right side that sometimes. . .

**AN HON. MEMBER:** They are on the wrong side.

**MR. SPEAKER:** I mean the right direction; whether they are right or wrong, it is not for me to say. I hope you will not take it in any other light. But I think in the case of such questions, the department should not give you just the information which may put you in a difficult position. The department must not just get out of it by giving simply some information and then the poor Minister has to go on defending everything. You must get full information. When there was a question of doubling, it necessarily means doubling from which period. Please ask your department not to put you in difficult situations.

**THE MINISTER OF COMMERCE (PROF. D. P. CHATTOPADHYAYA):** I would like to say only one thing. We are fully prepared. If you kindly allow a full-fledged discussion of the matter in the House, we will come out with all the information we have in our Ministry and in other Ministries concerned with this. We have not suppressed any facts whatsoever.

**SHRI SHYAMNANDAN MISHRA:** What about the answer to my question.

**PROF. D. P. CHATTOPADHYAYA:** I only said we have not suppressed anything. We will be glad to provide any information. Let a full-fledged discussion take place.

**MR. SPEAKER:** Mr. Mishra, you are asking a question which is a little bigger than the Minister. Next question.

#### **International Monetary Fund's Conference at Nairobi**

\*484. **SHRI D. D. DESAI:** Will the Minister of FINANCE be pleased to state the progress achieved in resolving the issue raised at Fund-Bank at Nairobi in September, 1973 of linking up Special Drawing Rights with aid?

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH):** The Committee of 20, which is concerned with the International Monetary Reform, has not met subsequent to the Annual Meeting of the International Monetary Fund held at Nairobi in September 1973. There was, thus, no further progress on the proposal to establish a link between Special Drawing Rights and Development Finance. The link has received the unanimous support of all the developing countries and a majority of the developed countries and was found technically sound and feasible. The proposal is, thus ripe for a political decision. In the forthcoming meetings of the Committee of 20 and their Deputies, India would strive to maintain the unity of the developing countries and would vigorously pursue efforts to secure the acceptance of the link